

COURT-I

**BEFORE THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

APPEAL NO. 117 OF 2016

Dated: 10th August, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

Renew Wind Energy (AP) Pvt. Ltd.

....Appellant(s)

Vs.

Karnataka Electricity Regulatory Commission & Ors.

....Respondent(s)

Counsel for the Appellant(s) : Mr. S. Venkatesh
Mr. Varun Singh
Mr. Shashank Khurana
Mr. Pratyush Singh

ORDER

Admit. Issue notice to the Respondents returnable on 26.09.2016.
Dasti, in addition, is permitted.

List the matter on **26.09.2016**. In the meantime, learned counsel for the respondents may file reply on or before 07.09.2016 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 21.09.2016 after serving copy on the other side.

(I.J. Kapoor)
Technical Member
Ts/pr

(Justice Ranjana P. Desai)
Chairperson